

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF MARCH, 2003

Original Application No. 109 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Shri Subhash, son of Shri Geeta Ram
R/o Natwar Nagar, Gali-Rajaram
Patti, Dhauli Pyau, district
Mathura.

... Applicant

(By Adv: Shri Rahul Chaturvedi)

Versus

1. Union of India through
Secretary, Telecommunication,
New Delhi.
2. Director General of Telecom/
Assistant General Manager (ESSTT)
Department of Telecom services,
C.G.M.T U.P.(W), Telecom office
circle Windlass complex, Rajapur
Road, Dehradun.
3. Deputy General Manager(Admn)
(W) Circle, U.P.Dehradun
4. Zila Prabandhak/sub
Divisional Engineer(Admn)
Mathura.

... Respondents

(By Advs: Shri Amit Sthalekar/M.B.Singh)

O R D E R (Oral)

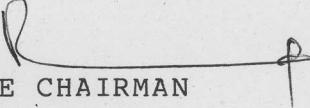
JUSTICE R.R.K.TRIVEDI,V.C.

By this application u/s 19 of A.T.Act 1985 applicant
has prayed for compassionate appointment in the
department of Telecommunication, where father of applicant, late
Geeta Ram, was posted as Lineman and died in harness on
28.11.1997. The department of Telecommunication has now
been converted into a Corporation known as Bharat Sanchar
Nigam Ltd and this Tribunal has no jurisdiction to hear

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the dispute against the aforesaid corporation, as no notification u/s 14(2) of A.T.Act 1985 has been issued by Central Govt. The legal position in this regard has been settled by Division Bench Judgments of Delhi High Court in C.W.P. No.2702/01 Ram Gopal Verma Vs. Union of India reported in All India Services Law Journal pg 352 and Bombay High court in C.W.P. Nos 2112 to 2122 A.R. Patil & Ors Vs. Bharat Sanchar Nigam Ltd reported in Administrative Total Judgments 2002 (3) ATJ pg-1

In the circumstances,, this OA is dismissed as not maintainable. No order as to costs.


VICE CHAIRMAN

Dated: 12th march, 2003

Uv/